

ITEM NO.1 Court 4 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos.88-89/2015

SHAHROZ ALI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT
STATION HOUSE OFFICER

Respondent(s)

(With appln.(s) for IA No.155894/2021 - GRANT OF BAIL)

Date : 21-02-2022 These matters were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
 HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s) Mr. Tanvir Ahmed Mir, Adv.
 Mr. Arvind Kumar Gupta, AOR
 Mr. Viabhav Suri, Adv.
 Mr. Abhiesumat Gupta, Adv.
 Mr. Yugansh Mittal, Adv.

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
 Mr. Ashish Ranjan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Tanvir Ahmed Mir, learned counsel appearing on behalf of the petitioner submits that the appellant, who has undergone over 7 years of imprisonment following his conviction under Section 302 of the Indian Penal Code by the

High Court, is 72 years old and is suffering from poor eye sight and other health related issues.

- 2 Mr Sarvesh Singh Baghel, learned counsel appearing on behalf of the State of Uttar Pradesh submits that he has received instructions from the Central Jail Agra that the petitioner is suffering from tuberculosis, for which he is undergoing treatment.
- 3 We direct the respondent to file an affidavit placing the medical reports on the record.
- 4 List the interlocutory application for grant of bail on 7 March 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master